

<b>FORM A</b>		
<b>PUBLIC ANNOUNCEMENT</b>		
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]		
<b>FOR THE ATTENTION OF THE CREDITORS OF</b>		
<b>M/S UNITED UKRAINE TECHNOLOGIES PRIVATE LIMITED</b>		
<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	M/S. <b>United Ukraine Technologies Pvt. Ltd.</b>
2.	Date of incorporation of Corporate Debtor	19 <sup>th</sup> January, 2000
3.	Authority under which Corporate Debtor is incorporated	Companies Act, 1956, Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4.	Corporate Identity Number of the Corporate Debtor	U29199DL2000PTC103361
5.	Address of the Registered office and Principal Office, if any, of Corporate Debtor	407, Madhuban Building, 55, Nehru Place, New Delhi 110019
6.	Insolvency commencement date in respect of Corporate Debtor	4 <sup>th</sup> July, 2019 (Order received on 12 <sup>th</sup> July 2019)
7.	Estimated date of closure of insolvency resolution process	31-12-2019
8.	Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Anuj Maheshwari Reg. No. IBBI/IPA-001/IP-P00577/2017-18/11018
9.	Address and email of the interim resolution professional, as registered with the Board	201, Harsh Bhawan, 64-65, Nehru Place, New Delhi 110019 anuj@vksa.in
10.	Address and email to be used for correspondence with the interim resolution professional	201, Harsh Bhawan, 64-65, Nehru Place, New Delhi 110019 unitedukraineirp@gmail.com
11.	Last date for submission of claims	26 <sup>th</sup> July, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	a) Web link : <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Physical Address : N.A.  b) NA

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of the M/s. UNITED UKRAINE TECHNOLOGIES PRIVATE LIMITED on 5<sup>th</sup> July, 2019.

The creditors of M/s. UNITED UKRAINE TECHNOLOGIES PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 26th July, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date

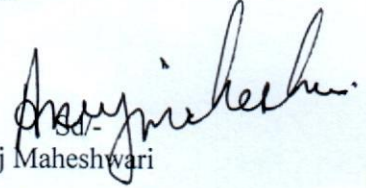
12<sup>th</sup> July, 2019

Place

New Delhi

Anuj Maheshwari

(Insolvency Resolution Professional)



**ANUJ MAHESHWARI**  
**INSOLVENCY PROFESSIONAL**  
**REG NO. IBBI/IPA-001**  
**IP. NO.-P00 577/2017-18/11018**